

51

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

C.P-10/2002 (DESTRUCTION OF RECORD RULES, 1990)
Dismissed Order- 6/6/02

INDEX

W.P-188/2001 (Dismissed Order- 10/1/2002)
Allowed Order- 28/11/2001

O.A/T.A No. 17/2000
R.A/C.P No. 10/2002
E.P/M.A No. 188/2001

1. Orders Sheet.O.A-17/2000 Pg. 1 to 3
2. Judgment/Order dtd. 29/10/2001 Pg. 1 to 3 allowed
3. Judgment & Order dtd. Received from H.C/Supreme Court
4. O.A. 17/2000 Pg. 1 to 2
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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

17/2000 OF 199

Applicant(s) Dr Asoke Kumar Saniegwahi

Respondent(s) Union of India & Others.

Advocate for Applicant(s) MR S.C. Dasgupta

MR A.K. Roy

Advocate for Respondent(s)

C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
One application is filed in form and within time S. F. of Regd. No. deposited vide IPO Bldg No. DD/1/497706 Dated 15/12/1999	20.1.00	Issue notice to show cause as to why the application shall not be admitted. Returnable on 21.2.00.
	trd NS 21/1/2000	62 Member
25-1-2000 Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A.D. vide Nos. 220 to 222 25-1-2000	21.2.00	Heard Mr. A.K. Roy, learned counsel for the applicant. Mr. B.S. Basumatary, learned CGSC submits that he has not received any instruction. Application is admitted. Issue usual notices. Returnable by 22.3.00. List on 22.3.00 for filing of written statement and further order.

Vice-Chairman

62
Membermk
16/2/2000

Notes of the Registry	Date	Order of the Tribunal
<u>18-2-2000</u> 1) Service reports are awaited. 2) There comes ^{comes} in not seen b/w	22.3.00	Written statement has been submitted. Serve copy of the written statement on the counsel of the applicant.
<u>23-2-2000</u> Service of notices prepared and sent to D. Section for issuing of Fee due to the Respnd. Through Regd. POST with A/B, vide DMS <u>By 563 to 565 dtg</u> 24.2.2000.	trd 15.5.00	List for hearing on 15.5.2000. In the meantime the applicant may submit rejoinder if so advised.
<u>22-3-2000</u> Written statement has been filed by the respondents. No 1, 2, 3.	18.7.00	There is no D.B. Admn to 18.7.00. <u>By</u>
<u>21-11-2000</u> No Rejoinder has been filed.	6.11. 22.11.00	No D.B. Matter relates to SDA. May Measure placed before S/B on <u>22/11/2000</u> <u>Also</u> <u>Admn</u> <u>6/11.</u>
<u>21-11-2000</u> No Rejoinder has been filed.	pg 19.12.00	List on 19.12.2000 before the Division Bench as prayed for by the learned counsel for the applicant and since like matters are already referred to Division Bench.
<u>25.1.2001</u>	1m	<u>Vice-Chairman</u> Member
		<u>Vice-Chairman</u>

Notes of the Registry	Date	Order of the Tribunal
<p><u>19.2.2001</u></p> <p>Copy of the order has been sent to the D/Officer for issuing the same to the Appellant as well as to the Addl. C.G.S.C. for its Response.</p> <p>1/1</p>	29.1.01	<p>Heard learned counsel for the parties. Hearing concluded. Judgement dictated in the open court, kept in separate sheets. The application is allowed. No order as to costs.</p> <p>IC (U) Sharanya Member</p> <p>Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal

6

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

17/2000
O.A. / RXXX No. of

29.1.2001
DATE OF DECISION

Shri Asoke Kumar Sannigrahi,

PETITIONER(S)

Mr. A.K.Roy,

ADVOCATE FOR THE
PETITIONER(S)

VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr. B.S.Basumatary, Addl. C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS

THE HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN.

THE HON'BLE Mr. K.K.SHARMA, MEMBER (A).

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



K

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 17 of 2000.

Date of decision : This the 29th day of January, 2001.

Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.

Hon'ble Mr. K.K. Sharma, Member (A).

Dr. Asoke Kumar Sannigrahi,
Scientist - 'C'
Defence Research Laboratory,
Tezpur (Assam)

....Applicant

By advocate Mr. A.K. Roy.

-versus-

1. Union of India,
Represented by the Secretary,
Ministry of Defence, Govt. of India,
'B' Wing, Sena Bhawan,
New Delhi-110 011.
2. The Director,
Department of Personnel (pers-5)
Research and Development Organisation,
Ministry of Defence 'B' Wing, Sena Bhawan,
New Delhi-110 011.
3. The Director,
Defence Research Laboratory,
Post Bag No.2, Tezpur.

...Respondents

By advocate Mr. B.S. Basumatary, Addl. C.G.S.C.

O R D E R (ORAL)

CHOWDHURY J. (v.C.).

Entitlement of Special (Duty) Allowance is the issue raised in this application. The applicant is holding the post of Scientist 'B' group A Gazetted post under the respondents. The Ministry of Defence, Defence Research and Development Organisation invited applications for a number of posts including for two such posts of Scientists 'B' in different Research Laboratories namely Tezpur and Jodhpur. The applicant is a resident of Midnapore, state of West Bengal applied for the said post and in due course he was selected for the said post. By an order dated 31.8.89 he was appointed to the post and by the same order he was directed

to report for duty to the Director of Defence Research Laboratory, Tezpur. Pursuant thereto the applicant joined the post on 8.5.89. On his posting the applicant was also paid Special (Duty) Allowance as was admissible to the Central Government Civilian employees. The said allowance was however stopped from October 1996. The applicant applied to the authority for continuation of the said allowance, failing to get any relief from the authority the applicant moved this application.

2. The respondents denied and disputed the claim of the applicant. According to the respondents the applicant was recruited as Scientist 'B' for Defence Research Laboratory, Tezpur as per the advertisement No. 17/RAC/88 published by the Recruitment and Assessment Centre, New Delhi, an agency responsible for recruitment of personnel in Defence Research and Development Organisation. The applicant who was a Senior Research Assistant at All India Soil and Land Use Survey, Bagalore before joining the post of Scientist 'B'. According to the respondents the applicant was not eligible for grant of Special (Duty) Allowance and for that purpose referred to the decision of the Supreme Court in Civil Appeal No. 3251/93 and some of the Government instructions issued from time to time.

3. We have heard Mr. A.K.Roy, learned counsel appearing on behalf of the applicant and Mr. B.S. Basumatary, learned Addl. C.G.C.S. for the respondents. Admittedly the applicant is a person hailing from Midnapore, West Bengal i.e. outside the North Eastern Region. His selection was made through all India selection. The applicant on selection was posted at Defence Research Laboratory, Tezpur. He had to move to Tezpur on posting. Mr. A.K.Roy, learned counsel for the applicant has drawn our attention to the decision rendered by this

Contd..

Tribunal in O.A. No.136 of 2000 (Santosh Kumar N.V., Vs. Union of India & Ors.) decided on 20.12.2000.

4. Considering all the aspects of the matter and on perusal of the Government Policy we are of the view that the applicant is entitled to the benefit of Special (Duty) Allowance and the impugned action of the respondents to exclude the applicant from the benefit of Special (Duty) Allowance are not justified. Accordingly the respondents are directed to pay Special (Duty) Allowance to the applicant with effect from October, 1996 i.e. from the date the applicant was denied Special (Duty) Allowance. The above exercise shall be completed by the respondents as early as possible preferably within a period of three months from today.

5. The application is accordingly allowed. There shall, however, no order as to costs.

KC (Sharma)
(K.K.Sharma)
Member(A)


(D.N. Chowdhury)
Vice-Chairman.

trd

19 JAN 2000

10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An application under section 19 of the Administrative
Tribunal Act 1985)

Original Application No. 17 /2000

Dr. Asoke Kumar Sannigrahi

.....APPLICANT
VS -

Union of India and others

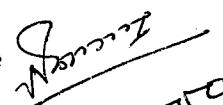
.....RESPONDENTS

I N D E X

<u>Sl. No.</u>	<u>Documents</u>	<u>Pages</u>
1.	Application	1 to 7
2.	Verification	8
3.	Annexure - A	9
4.	Annexure - B	10 - 11
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6.	Annexure - D	14 -
7.	Annexure - E	15
8.	Annexure - F	16
9.	Annexure - G	17
10.	Annexure - H	18
11.	Annexure - I	19 - 20

For use in the office :-

Signature


Date :- 19/11/2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An application under section 19 of the Administrative
Tribunal Act 1985)

O.A.NO. 17 /2000

Filed by the applicant
Dr. Asoke Kumar Sannigrahi
through Ashok K. Ray
Advocate

- BETWEEN -

Dr. Asoke Kumar Sannigrahi

Scientist - 'C',
Defence Research Laboratory,
Tezpur (Assam)

.....APPLICANT

- AND -

1. Union of India, represented by the Secretary

Ministry of Defence, Govt. of India,
'B' Wing, Sena Bhawan, New Delhi-110 011.

2. The Director, Department of personnel (Pers-5)
Research and Development Organisation,
Ministry of Defence, 'B' Wing, Sena Bhawan,
New Delhi -110 011.

3. The Director, Defence Research Laboratory,
Post Bag No.2, Tezpur.

.....RESPONDENTS

1. Particulars of order against which this application
is made :

This application is not directed against any
particular order but against the action of the respondents
in non-payment of special duty allowance to the applicant
since October 1996 onwards.

2. Jurisdiction :-

That the applicant declares that the subject
matter of the application is within the jurisdiction of this
Hon'ble Tribunal.

3. Limitation :-

That the applicant also declares that this

Dr. Sannigrahi

application is made within the limitation period as has been prescribed under section 21 of the Administrative Tribunal Act 1985.

4. Fact of the case :-

i) That the applicant was appointed as Senior Research Assistant on 11.1.84 under the All India Soil and Land Use Survey, Bengalor, When he was working as such he came through an advertisement in the year 1988 published by the Defence Research and Development Organisation in the daily 'Indian Express' for the post of Scientist 'B' alsongwith some other post . In response to the same the applicant submitted his application through proper channel . Be it stated here that there were two posts vacant - one at Tezpur and other at Jodhpur. It is also to stated that the said post is Group 'A' Gazetted post ~~and~~ having all India Transferability .

ii) That after being selected for the said post , the Respondent NO.2 vide his letter dated 28.12.88 informed the applicant about recommendation of his name for the post of Scientist - 'B'. After completion of medical examination, the applicant was offered appointment vide letter dated 24.4.89 and was directed to report at Tezpur . Initially he was offered appointment on adhoc basis ,but subsequently vide letter dated 31.8.89 he was appointed on regular basis, on condition of two ^{year} probation period. From the appointment letter it is very much clear that he may be required to serve anywhere in India and also outside.

Copies of the letter dated 28.12.88 and appointment letters dated 24.4.89 and 31.8.89 are annexed herewith as Annexures -A,B and C respectively.

Abdullah

iii) That immediately after the appointment , the applicant was posted at Tezpur and as a Scientist (which is a civilian post) rendered his service in several places of North Eastern States . Initially he was Scientist -'B' and thereafter promoted as Scientist-'C'. As the applicant was appointed from out of North Eastern State in the post of Group 'A' Gazetted and was posted in the North Eastern State he was given Special Duty Allowance (in short SDA) and he received the same upto September 1996 . But thereafter same has been stopped and since then he is not receiving the SDA inspite of the fact that he is fully eligible of getting SDA as per Govt. Of India's policy and circular.

iv) That the applicant also states that his permanent resident is under Midnapore district of West Bengal and he was selected and appointed in the present post when he was working as Senior Research Assistant under the All India Soil and Land Use Survey at Bengalore . Hence he is not a resident of the North Eastern State and is eligible to get the special duty allowance .

v) That the SDA has been stopped , the applicant approached the Respondents No.3 and came to know that in this regard no direction has been received from the Respondent No.2 and hence the same will not be given to him ~~maxim~~ untill and unless decision from the said authority come . Being aggrieved the applicant sent one representation to the Respondent No.2 on 26.8.97 . But ,as no response is made by the said authority , the applicant sent another letter dated 23.7.98 requesting to allow him to draw SDA .

Copies of the representations dated 26.8.97 and 23.7.98 are annexed as Annexures D and E respectively.

Ahsanmograhi

vi) That inspite of the two representations ,no communication has been made from the end of the respondents and hence he submitted one representation dated 5.7.99 to the Respondent N0.3 and yet another on 24.8.99 . After the aforesaid two representations ,the Respondent N0.3 vide his letter dated 2.9.99 informed the applicant that the matter has been ~~referred~~ referred to the Respondent N02 and as and when the decision will come ,he will be informed about the same .

Copies of the representations dated 5.7.99 and 24.8.99 and the copy of the letter dated 2.9.99 are annexed herewith as Annexures- F, G and H respectively.

vii) That the applicant states that though he has submitted repeated representations to the respondents praying for justice ,but till no ~~decision~~ decision has been taken in this regard and hence for last three years he has been deprived of getting the benefits of SDA. Be it stated that in his representations also mentioned about dated 4/5 th march,1999 the circular/issued by the Deputy Commissioner (Finance), Kendriya Vidyalaya Sangathan which clearly reveals about the policy of the Ministry of Finance, Department of Expenditure regarding payment of SDA and eligibility for that as was communicated vide circular N0.F.130-46/KVS/ Budget/Part-II dated 25.9.97 and in the Ministry of Finance and Department of Expenditure OM N0. 11(3)/95-E.II(B) dated 12.1.96 .

One copy of the said circular dated 4/5-3-99 is annexed herewith as Annexure -I.

viii) That the applicant states that decision communicated in the aforesaid circular is only reflect the decision and

Abdullah

policy of the Ministry of Finance & Expenditure Department in respect of the eligibility for getting SDA as is applicable to all the Central Govt. organisation and hence the applicant is very much eligible for the same. Inspite of that, the respondents has not taken the decision in case of the applicant for last three years and accordingly delaying the matter depriving the applicant from his legitimate claim and hence he approach this Hon'ble Tribunal.

5. Grounds for reliefs :-

- i) For that as the applicant has been from out of the North Eastern States in the Group 'A' Gazatted post and has been posted in this region, he is entitled to get SDA as per the Govt. of India's policy.
- ii) For that as the applicant's service is liable to be transferred any where in India and out side, though he has been posted in this region immediately after his appointment, he is entitled to get SDA in as much as he has not been appointed for this region alone and also as he has been appointed from other state and his permanent resident is out of this region.
- iii) For that as other ~~similar~~ similarly situated person who has been appointed from other region and later on transferred to this region are enjoying the said benefit, the applicant is also entitled to the same benefit though he has been posted in this region, immediately after his appointment.
- iv) For that as the Govt. of India's circular is fully applicable in his case, the respondents are liable to ~~to~~ pay

A. S. Annighni

the applicant the special duty allowance .

v) For that the action of the respondents in non-considering the claim of the applicant is very much illegal and unsustainable .

vi) For that the action of the respondents is illegal , unjust and whimsical in as much as they have stopped the SDA to the applicant without any reason whatsoever .

vii) For that the action of the respondents is violative of fundamental rights of the applicant as has been guaranteed under Article 14, 16 and 21 of the Constitution of India .

viii) For that the action of the respondents is not maintainable at any rate and is liable to be set aside and quashed in limine .

6. Detail of remedies availed :-

That the applicant declares that he has taken recourse to all the remedies available to him but failed to get justice and hence there is no other alternative efficacious remedy open to him other than to approach this Hon'ble Tribunal.

7. Matter not previously filed and /or pending before any court :-

That the applicant further declares that he has not previously filed any application , Writ petition, or suit regarding the matter before any court , authority or any other bench of this Hon'ble Tribunal not any such application , Writ petition or suit is pending before any of them .

8. Reliefs sought for :-

Under the fact and circumstances stated above

M. Sannigrahi

the applicant prays for the following reliefs :-

- i) to direct the respondents to allow the applicant to draw special duty allowance since October 1996 and onwards.
- ii) to pass any other order or orders as Your Lordships may deem fit and proper .
- iii) cost of litigation.

9. Interim relief, if any :-

Under the fact and circumstances the does not pray for any interim relief .

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11. Particulars of Indian Postal Order :-

- i) I.P.O NO. :- ३३ 497767
- ii) Date of issued :- १५/१२/७७
- iii) Payable at :- Anupshahar

12. List of enclosures :-

As stated in the Indix .

Abdannigran

V_E_R_I_F_A_C_A_T_I_O_N

I, Shri Asoke Kumar Sannigrahi, son of Shri Subal Ch. Sannigrahi aged about 42 years, working as Scientist - 'C' under Defence Research Laboratory, Tezpur, (Assam), resident of DRIL complex, Tezpur, Dist- Sonitpur, P.O- (Assam) do hereby verify that the contents of paragraphs 1 to 12 of the application are true to my personal knowledge and belief and that I have not suppressed any material fact of the case.

And I sign this verification on this the
17th day of January at Guwahati.

Place :- ~~17th~~ Guwahati

Date :- 17.1.2000

A. Sannigrahi

SIGNATURE OF APPLICANT

ANNEXURE-A

No. 4 / 95 / RAC/88
Government of India,
Ministry of Defence
Defence Research & Development Orgn.,
Recruitment & Assessment Centre,
Lucknow Road, Timarpur,
DELHI - 110 007 28 - 12 - 88.

To

Dr. A. K. Sannigrahi
All India Soil & Land Use Survey
424/95/2, 6th main, 15th Cross, Malleswaram
BANGALORE - 56 0003

Sub: RECRUITMENT TO THE POST OF SCIENTIST 'B' IN DRDO

Dear Sir/Madam,

Reference your application for Item No. 42 of our Advt.
No. 0171 RAC 188.

2. With reference to your interview on 7 Dec 88 for the post referred to above, we are glad to inform you that your name has been recommended for appointment to the above post.

3. Directorate of Personnel (Pers-5) will write to you shortly for completing the formalities and issue of formal appointment letter. Further correspondence, if any, may be made direct with Directorate of Personnel, Defence Research & Development Organisation, Ministry of Defence, 'B' Wing, Sena Bhawan, New Delhi - 110 011.

Yours faithfully,

S. P. VERMA

(S. P. VERMA)
Asstt Director, RAC

for DIRECTOR GENERAL RESEARCH & DEVELOPMENT

Copy to :-

DOP/Pers-5

Attested by
A. K. Sannigrahi
Advocate
16/1/2000

REGISTERED

No. 13889/1/RD/Pers-5

BHARAT SARKAR

RAKSHA MANTRALAYA

ANUSANDHAN TATHA VIKAS SANGATHAN

DHQ PO NEW DELHI - 110 011

24 April 1989

2
ANNEXURE-B

To :

Dr. ASOKE KUMAR SANNIGRAHI
All India Soil and Land Use Survey
424/95/2, 6th Main, 15th Cross
Malléswaram, Bangalore - 560 003.

Subject : APPOINTMENT TO THE POST OF SCIENTIST 'B' IN DRDO.

Sir,

I am directed to say that the President is pleased to offer you a post of Scientist 'B' (Agriculture Science) (Group 'A' Gazetted) in the Defence Research and Development Service on adhoc basis for a period of one year on a pay of Rs. 2200/- (Rupees two thousand two hundred only) per month in the pay scale of Rs. 2200-75-2800-EB-100-4000/- You will also be entitled to draw allowances at the rates permissible to Central Government Servants of equivalent rank from time to time.

2. Your appointment is subject to your being found medically fit by a Medical Board. The date, time and place of Medical Examination will be communicated to you directly by the Medical Authorities. No travelling allowance will be admissible to you in respect of journeys performed in connection with Medical Examination.

3. The appointment may be terminated at any time by a Month's notice given by either side without assigning any reason. The Appointing Authority, however, reserves the right of terminating your services at any time by making payment to you of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

4. You will be liable to serve anywhere in India.

5. You will not be entitled to any travelling allowance for joining the appointment.

6. You will be required to take oath/affirm in the following form:-

"I do swear/affirm that I will be faithful and bear true allegiance to India and to the Constitution of India as by Law established

Attested by

Akbar

Advocate
16/1/2010

- 2 -

that I will uphold the sovereignty and integrity of India and that I will carry out the duties of my office loyally and with impartiality. So help me God."

7. In accordance with the Central Civil Services (Conduct) Rules, 1964, you will not be eligible for appointment under Government of India, if you have more than one spouse living. You are, therefore, requested to complete the declaration in the attached form and forward it to this Department alongwith your acceptance.

8. If any declaration given or information furnished by you proves to be false or if you are found to have wilfully suppressed any material information, you will be liable to removal from the service and such other action as Government may deem necessary.

9. If you accept the offer on the terms and conditions detailed above you should intimate your acceptance of the offer to this Department within ten days of receipt of this letter and should report for duty to the Director, DRD, Tezpur within fifteen days of the date you are declared medically fit by this Department after scrutiny of your Medical Board proceedings.

Yours faithfully,


(Dr. S.B. KAUSHIK)
JOINT DIRECTOR OF PERSONNEL

Copy to:-

The Director
Defence Research Lab.,
Post Bag No.2,
Tezpur, Assam - 784 001

: Dr. Sannigrahi has been declared fit for appointment in DRDO and may be allowed to assume the appointment. His Medical Board Proceedings are sent herewith.

RD/Pers-6

~~DRDO Tezpur~~

RD/Pers-8

Attested by

Akbar

Adm. No. 16/1/2000

No. 13889 / 1 /RD/Pers-5

Bharat Sarkar

Raksha Mantralaya

Anusandhan Tatha Vikas Sangathan

DHQ PO New Delhi-110 011

31 August 1989

To

✓ Dr. ASOKE KUMAR SANNIGRAHI
 Scientist 'B' (Ad-hoc)
 C/o, The Director
 DRD, Tezpur (Assam).

Subject: APPOINTMENT TO THE POST OF SCIENTIST ' B' IN DRDO

Sir/

The President is pleased to appoint ~~Scientist~~ Dr. ASOKE KUMAR SANNIGRAHI to the post of Scientist 'B' (a gazetted Group 'A' post) in the Defence Research & Development Service on a pay of Rs. 2200/- (Rupees two thousand two hundred only) in the pay scale of Rs. 2200-75-2800-EB-100-4000/- on regular basis with effect from the date you reported for duty as Scientist 'B' in terms of this HQrs letter of even number dated 24 April 89, you will also be entitled to draw allowances, if any, at the rates admissible subject to the conditions laid down in the Rules and Orders governing the grant of allowances in force from time to time.

2. The appointment will be on the following terms and conditions:-

- (a) The post is temporary but is likely to become permanent. You will be subject to conditions of service as applicable to temporary civilian Government servants paid from Defence Services Estimates in accordance with the orders issued by the Government of India from time to time.
- (b) You will be on probation for a period of two years.
- (c) The appointment may be terminated at any time by a month's notice given by either side, viz. you or the Appointing authority. The appointing authority, however, reserves the right of terminating the services of the appointee at any time by making payment to you of a sum equivalent to the pay and allowances for the period of notice, or the unexpired portion thereof.
- (d) You will be required to serve anywhere in India or outside.
- (e) You shall, if so required, be liable to serve as Commissioned Officer in the Armed Forces for a period of not less than four years including the period spent on training, if any, provided that you (i) shall not be required to serve as aforesaid after the expiry of ten years from the date of appointment and (ii) shall not ordinarily be required to serve as aforesaid after attaining the age of 40 years (in case of Engineers) or 45 years (in the case of Doctors).

Contd...2/-

Attested by
 A. Ray
 Advocate
 16/11/2000

SECRET

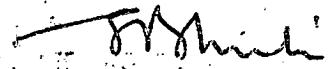
(f) In accordance with the Central Civil Services (Conduct) Rules 1964, you will not be eligible for appointment under Government of India if you have more than one spouse living.

3. If you accept the offer on the terms and conditions detailed above, you should intimate your acceptance of the offer to this Headquarters.

(contd.) 10th December

Recd. on 10th Dec. 1988

(Recd.) 10th Dec. 1988 Yours faithfully,


(DR. S.B. KAUSHIK)

JOINT Director of Personnel

X/2028

Copy to: V.I.P. and Director, and DRDO

Director and Director of
The Director 1-8-4008-87-0088
Recruitment & Assessment Centre (DRDO)
Timarpur
Delhi

with reference to their file
letter No. 4/95/RAC/88

dated 28 Dec 1988

The Director
DRDO, Tezpur

Attested by
A. R. Ray
Advocate
16/12/2000

RD/Pers-6

RD/Pers-8

RD/Pers-12

To

ANNEXURE - D

The Director
Dte of Personnel (Pers-5)
R&D Organisation
Ministry of Defence
'B' Wing, Sena Bhawan
NEW DELHI - 110 011

(Through the Director, DRL, Tezpur)

SUB : SPECIAL DUTY ALLOWANCE - AN APPEAL
FOR REDRESAL OF.

Sir,

With due respect I beg to submit the following facts with the hope to accord your sympathetic consideration and favourable order.

I got an appointment and joined in the post of Scientist 'B' in Defence Research Laboratory, Tezpur on 08.5.89 after being relieved from my duties as Senior Research Assistant in All India Soil & Land Use Survey, Bangalore, a Central Government Department under Ministry of Agriculture. I joined in that service on 11.1.84. I had rendered about 5 years 4 months regular service. My previous service is continued with the present service for pensionary and other benefits as per rules (vide letter No. E-12-2/NG -B/92/7468/2 dt. 07.12.89 of Govt of India, AIS & LUS, New Delhi and DG R&D letter No. RD/Pers-8/11740/Sc'C' dt. 10.1.96, both copies enclosed). Hence my service is transferred from Bangalore to Tezpur, Assam, a north eastern state.

Besides, that I am a resident of Midnapore District of West Bengal which does not come under the purview of north eastern region.

In addition to my pay and allowance, I was drawing SDA upto September, 1996, but this was stopped from October, 1996 onwards. In this connection I intend to draw your kind attention to para 12 page -258 (Swamys Hand Book 1997) where it is clearly stated any Govt employees who have All India transfer liability on posting to North eastern region will be granted special duty allowance. Since 1989 I transferred to DRL Detachment in Arunachal Pradesh and Nagaland and worked there.

In view of the position explained above I would like to request your kindself to look into the matter generously and issue an order in my favour to draw special duty allowances as applicable to Govt servants to take up job in North East area.

I shall be highly obliged to you if an official order is issued to draw the said allowance to me.

Thanking you,

Yours faithfully,

A. K. Sannigrahi

(Dr. A. K. SANNIGRAHI)
SCIENTIST 'C'
DRL, TEZPUR (ASSAM)
Dt. 26 Aug' 1997

Enclo: 2 No. Attested by

AK Ray

Adm. No. 16112000 ***

ANNEXURE - E

To

The Director
Dte of Personnel (Pers-8)
R&D Organisation
Ministry of Defence
B' Wing, Sena Bhawan
New Delhi 110 011

(Through the Director, DRL, Tezpur)

Subject :- Special Duty allowance for serving in NE region

Ref (1) My application dated 26.8.97
(2) DRL letter no. 5032/AE dated 18.9.97
(3) Your letter no. RD/PERS-8/11740/Sc 'C' dated 10.10.97
(4) DRL letter no. 5032/AE dated 10.2.98
(5) Your letter no. RD/PERS-8/11740/Sc 'C' dated 18.3.98

sir,

Kindly refer my application dated 26th Aug'97 (copy enclosed) which was forwarded to you vide letter no 5032/AE dated 18th Sept'97

As per para -2 of local test audit report (enclosed) SDA will not be admissible to residents of NE regions and also to locally recruited posted in NE region. In this connection, I am to mention that

a) I am a resident of Midnapore district in West Bengal, not of Northeast region.
b) I am not locally recruited at DRL, Tezpur. I was selected as Sc 'B' by RAC, Delhi, a central recruitment authority of DRDO.
c) Before getting appointment at DRL, Tezpur, I was working in All India Soil & Land Use Survey, Central Govt. Organisation of Ministry of Agriculture i.e. outside of NE region.
d) My previous service is continued since 11.1.84 with the present service for pensionary and other benefits.
e) I was transferred by DRDO HQ and served in DRL detachments situated in Arunachal Pradesh and Nagaland.

In view of above, my case may please be reconsidered and issue an order for allowing me to draw SDA accordingly.

Thanking you,

yours faithfully

A. K. Sannigrahi

(Dr. A.K. Sannigrahi)

Sc 'C'

DRL, Tezpur

Dated ... 23rd July '98
Enclosures (2 nos.)

Attested by

A. K. Ray
Admirec
16/11/2000

✓
ANNEXURE - F

To,

The Director ,
DRL, Tezpur.

Sub :- Payment of Special Duty Allowance
for serving in N.E.Region

Sir,

In continuation of my application dated 23.7.98
I am enclosing herewith a copy of classification /guidelines
issued by Deputy Commissioner (Finance) ,Kendriya Vidyalaya
Sangathan ,New Delhi vide letter NO. F130/46/KVS/Budget
dated 4/5 March 99 in support of my claim.

You are requested to forward my this application
for granting SDA to appropriate authority . Further
progress may please also be intimated to me .

Thanking you.

Yours faithfully

Place : Tezpur .

Sd/-

Date :- 05.7.99

(Dr. A.K.Sannigrahi)
Scientist - C

Enclo :- As above.

Attested by
Ch Ray
Advocate
16/1/2000

✓
ANNEXURE - G

To

The Director,
Defence Research Laboratory,
Post Bag No.2, Tezpur.

SUB: Special duty allowance for serving in
NE region

REF: My application dated 26.8.97, 23.7.98
and 05.7.99

Sir,

With due honour I beg to submit the following few lines for your kind consideration and urgent action in connection with continuous denial of my SDA.

That after producing the circular No. 11(3)/95-E.II(B) dated 12.01.1996 of Ministry of Finance, Deptt of Expenditure (vide circular of Deputy Commissioner (Finance), Kendriya Vidyalaya Sangathan, No. F. 130 - 46/KVS/ Budget dated 4/5 March, 1999, enclosed with my application dated 05.7.99) also you have not intimated me any thing positively for which I am under continuous hardship.

Under the above facts and circumstances I once again appeal you to settle my issue of SDA by an early date otherwise for the interpretation of the entire facts I have to approach the door of Justice without any more delay. An early action in this matter is solicited.

Thanking you,

Yours faithfully,

A. K. Sannigrati 24/8/99
(A. K. SANNIGRAHI)
Scientist 'C8

Place : Tezpur,
Date : 24 th Aug. 1999.

Attested by
Ak Ray
Adm. Off.
16/11/2000



ANNEXURE - H

कृपया सभी पत्रादि निर्देशक के पते भेजें
Please Address

All correspondence to the Director

Fax : (03712) 20534

Phone : Army (03712) 6361, 6512
Civ (03712) 20534, 20508, 82704

GRAM : TEZLAB

संख्या No. 5032/AE,

रक्षा मंत्रालय, अनुसंधान तथा विकास संगठन
रक्षा अनुसंधान प्रयोगशाला

डाक थैली संख्या—२

तेजपुर (असम) — ७८४००१

Ministry of Defence

Research & Development Organisation

DEFENCE RESEARCH LABORATORY

Post Bag No: 2

TEZPUR (Assam) — 784001

Date : 01 SEPT' 2999

To

DR.

DR. A.K. Sannigrahi

Sc 'C'

DRL, Tezpur(Assam)

SUB : SDA FOR SERVING IN NE REGION

1. Refer your application dt. 24th Aug' 99 and previous applications dt. 26th Aug' 97, 23rd Jul' 98 and 03th Jul' 99.
2. Your application dt. 05th Jul' 99 alongwith enclosures in original form was sent to R&D HQrs BOP(Pers-8) vide DRL Tezpur letter No. BSR 5032/AE dt. 08th Jul' 99 with a copy to CDA(R&D) & ECDA(R&D) for their necessary action. So far no reply has been received from any of the referred authorities.
3. Your application dt. 26th Aug' 97 is presently under consideration by CGDA, New Delhi the highest auth in Defence Accounts. CGDA through CDA(R&D) has asked certain information with regard to your recruitment to DRL, Tezpur as Sc 'B' in May' 89 vide CDA(R&D) New Delhi letter No. ATC/1326/PP/MN dt. 03 Aug' 99. The information asked by CGDA has been sought from DOP (Pers-5) DRDO HQ New Delhi vide DRL letter No. 5032/AE dt. 25 Aug' 99, the concerned auth responsible for your recruitment to DRLT.
4. As and when decision of appropriate auth with regard to auth of SDA to you is received by this laboratory the same will be communicated to you.
5. The above is for your information.

Attestation by

R/Aray
Advocate
16/11/2000

Surendra Singh
(SURENDRA SINGH)
LT COL
ADM OFFICER
for DIRECTORATE

29
ANNEXURE-I

19-
FIA COPY

FAX : 0514170
Telegrom : KVI13AK
TEL : 0050566, 0050567, 0050570, 0050571

KENDRIYA VIDYALAYA SANGATHAN
18, Institutional Area
Shaheed Jot Singh Marg
New Delhi, 110 016

No. F.130-46/KVS/Budget

Dated : 4/5 March, 1999

The Asstt. Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office,
Gujarati/Silchar.

Sir,

I am directed to refer to this office circular No. F.130-46/KVS/Budget/Part. II, dated 25th September, 1997 circulating the Ministry of Finance, Doptt. of Expenditure OM No. 11(3)/95-E II(B), dated 12/01/1996 regarding Special Duty Allowance for Civilian employees working in the State and the Union Territories in North Eastern Region. Your attention is also invited to this office letter No. F.130-46/KVS/Budget/P.t. file dated 21/01/1998 clarifying the conditions to be fulfilled for the drawal of Special Duty Allowance by the employees of KVS. After issue of this clarificatory letter, still we have been receiving letters from some of the Kendriya Vidyalayas for seeking further clarification/guidelines for the payment of Special Duty Allowance. The matter has been reexamined and the following clarifications/guidelines are issued for regulating drawal of Special Duty Allowance : -

(A) Transfer postings

(i) Administrative transfer from outside the Region to NE Region. SDA will be payable
(ii) Request Transfers. SDA will not be payable.

(B)

(i) Appointment by promotion & posted to NE Region from outside the Region. SDA will be payable

(ii) Direct Recruitment

(a) KVS/Central Govt./Central/State Autonomous Bodies employees working outside the NE Region on their selection and appointment in NE Region. SDA will be payable

(b) Other candidates belonging from outside the NE Region on their selection and appointment in the North Eastern Region on a post having All India Transfer Liability. SDA will be payable.

2. It may please be noted that the staff (Teaching/Non-Teaching) specially recruited for NE Region is not eligible for the payment of Special Duty Allowance.

Yours faithfully,
Sd/-
(P. K. AGGARWAL)
DEPUTY COMMISSIONER(FINANCE)

Attested by

R. Ray
Advocate
16/1/2000

KENDRIYA VIDYALAYA SANGATHAN
REGIONAL OFFICE
CHAIKARAM BHAWAN :: MALIGAON CHARALI
GUWAHATI : 12

TEL : 571797(AC)
571799(HO)
571817(EQ)
571799(AO)

No. F.20-1/90-KVS(GR)/13717-51

Dated : 11.03.99

To,

The Principal of
all Kendriya Vidyalayas,
Under Guwahati Region.

Subject : Special Duty Allowances

Sir/Madam,

I am to forward herewith a copy of the KVS(Hrs) letter
No.130-46/KVS/Budget, dated 03/03/99 for your information/guidance
and necessary action.

Yours faithfully,

DR. E. Prabhakar
(Dr. E. Prabhakar)
Off: Assistant Commissioner

Copy to:

1. Education Officer, KVS(GR)
2. Administrative Officer, KVS(GR)
3. Supdt, I/O(Admn.), KVS(GR)
4. Supdt. (A/O), KVS(GR).

DR. E. Prabhakar
Off: Assistant Commissioner

DKSinha/S. Dasgupta
11.05.1999

Attested by

AKBong
Advocate
(6/12/2000)

Cour.

24th 22 MAR 2000
Guwahati Bench

21
Dr. M.P. Chachkar, D.R.E.C.T.,
Guwahati Bench, C.A.T.
D.P. Chachkar, D.R.E.C.T.,
Guwahati Bench, C.A.T.
D.P. Chachkar, D.R.E.C.T.,
Guwahati Bench, C.A.T.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:GUWAHATI BENCH
GUWAHATI.

OIA.NO.17 of 2000

Dr. Asheke Kumar Sannigrahi

- Versus -

Union of India & Ors

WRITTEN STATEMENT FOR AND ON BEHALF OF RESPONDENT NOs.1 2 3.

I, Sri Dr. M.P. Chachkar, Director, Defence Research Laboratory, Post Bag No.2, Tejpur, Assam do hereby solemnly affirm and state as follows :

1. That I am the Director, Defence Research Laboratory, Post Bag No.2, Tejpur and I have been impleaded party Respondent No.3 in the Original application. I have received a copy of the Original Application genethrough the same and understood the contents thereof. I have been Authorised to represent Union of India and other Official Respondents in the Original Application as such I am competent to verify and file this written statement in the Hon'ble Tribunal.
2. That this answering Respondent does not admit any of the facts, statements, allegations made in the Original Application save and except these have been specifically admitted hereunder in this written statement. Further, the statements which are not born on record have also been specifically denied.
3. That as regards the contents of paragraphs 1,2,3 of the Original Application this answering Respondent does not make any comments.
4. That as regards the contents of paragraph 4(i) and (ii) of the Original Application this answering Respondent respectfully states that the Applicant Dr. Asheke Kumar Sannigrahi was recruited as Scientist 'B' for Defence Research Laboratory, Tejpur as per advertisement No.17/RAC/88 published by Recruitment and Assessment Centre mfx (in short RAC) New Delhi an agency responsible for recruitment of personnel in Defence Research and Development Organisation (in short DRDO). The Applicant, who was a Senior Research Assistant at All India Soil and Land Use Survey, Bangalore applied for the post of Scientist 'B' for DRL, Tejpur and finally he got selected.

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N
M

A photostat copy of aforesaid
Advertisement is annexed herewith
and marked as ANNEXURE-R¹ hereof.

The applicant was asked acceptance of joining the post at DRL
Tezpur , vide Research and Development Head-Quarter letter No.
13889/1/RD-pers-5 Dt 24.4.89.

A copy of the aforesaid letter
Dt 24.4.89 is annexed herewith
and marked as ANNEXURE-R² hereof.

In pursuance of aforesaid letter Dr.Sannigrahi, the applicant ac-
cepted the offer of appointment to the post in DRL Tezpur vide his
letter Dt 28.4.1989.

A copy of the aforesaid letter
Dt 28.4.89 is annexed herewith
and marked as ANNEXURE-R³ hereof.

The applicant resigned his previous appointment at All India
Soil and Land Use Survey, Bangalore and the concern Authority
relieved him vide No.E.20-109/83.BRC/1729/4 Dt 5.5.1989 and
joined DRL,Tezpur as Scientist 'B' in his first appointment in
DRDO on 8.5.1989.

A copy of aforesaid letter
Dt 8.5.89 is annexed herewith
and marked as ANNEXURE-R⁴
hereof.

5. That as regards the contents of paragraph 4(iii) and (iv)
of the original application this answering Respondent respectfully
states that special Duty Allowance (SDA) being given to applicant
upto Sept'96 was stopped alongwith all other in-eligible personnel
grant of DRDO. The applicant became in-eligible ~~for~~ for
grant of SDA on account of not meeting the conditions laid down
by Hon'ble Supreme Court in their judgement delivered on 20.9.1994
(In Civil Appeal No.3251 of 1993). Clarification on SDA for Civilian
Employees serving in N.E. Region have also been issued vide O.M. No.
20014/3/83-E,iv Dt 20.4.1987 that for purpose of sanctioning SDA

of the members of any Service/Cadre or incumbents of any post/Group of posts has to be determined by applying tests of Recruitment zone, promotion zone etc.i.e. whether Recruitment to service has been made on the basis of an All India liability.A mere clause in the Appointment letter to the effect that the person concerned is liable to be transferred anywhere in India did not make him eligible for grant of SDA.

Be it further stated that the applicant is not entitled to SDA due to following reasons :

- a) The applicant has been posted to DRL Tegpur as his fresh appointment at his own option and he has not been transferred and posted to North-Eastern Region from outside the Region.The Hon'ble Supreme Court in their judgement and order Dt 20.9.94 passed in Civil Appeal No.3251 of 1993, among other, held that the persons who are not transferred and posted to North-Eastern Region from outside the Region are not entitled SDA.
- b) Counting of his past services is merely for pensionary and other retiral benefits.However, it is not for granting SDA since the applicant had resigned his previous post and joined the new assignment a fresh at his own option at DRL Tegpur.
- c) As has been held by the Hon'ble Supreme Court in the aforesaid judgement as stated above merely because of the clause in the appointment order relating to All India Transfer Liability and that the Officer Resident of N E Region does not make the applicant eligible for SDA.

5. That as regards the contents of paragraph 4 (v) and (vi) of the original application this answering Respondent respectfully states that payment of SDA to applicant was stopped since the applicant had become ineligible for the grant of SDA vis-a-vis the aforesaid judgement and order of the Hon'ble Supreme Court Dt 20.9.94 as well as Govt. of India , Ministry of Finance, Dept of Expenditure, O M No.11/95EII/B Dt 12.1.96.

A copy of the aforesaid O M Dt 12.1.96 is annexed herewith and marked as ANNEXURE-⁵ hereof.

The allegation of the applicant that his Representations have not been taken into account by the Respondents is not correct.To wit

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The following progress may be enumerated :

- i) Representation made on 26.8.97.
- ii) Representation forwarded to Director, DOP, (pers-5), Respondent No.2 on 18.9.97.
- iii) Clarification sought by Respondent No.2 on 10.10.97, clarification sent on 10.2.98.
- iv) Clarification asked on 15.3.98 by Respondent No.2 reply sent on 31.7.98 and 10.9.98.
- v) On 14.9.98, DOP (pers-8) directed to seek comments of CDA (R&D) on the Representation.
- vi) CDA (R&D), New Delhi was approached on 14.12.98 for their comments and advice.
- vii) CDA (R&D) on 15.1.99, Directed by DCDA (R&D) Delhi-54 to examine the case with reference to relevant orders and furnish their comments preliminary Audit Report.
- viii) DCDA (R&D), Delhi-54 furnish their comments on 5.2.99 to CDA (R&D), New Delhi.
- ix) CDA (R&D), New Delhi asked clarification with regard to recruitment of applicant to Respondent No.3 on 13.4.99 clarification was sent on 28.4.99.
- x) CDA (R&D) referred the matter to CGDA, New Delhi with regard to admissibility of SDA to the applicant, CGDA, New Delhi asked certain information and details from Respondent No.3 through CDA (R&D) on 3.8.99.
- xi) Information asked was sent after seeking the same from DOP (pers-8) on 25.8.99, 27.1.2000 and 11.2.2000.
- xii) However disposal of Representation by the competent Authority is still awaited.

6. That as regards the contents of paragraph 4 (vii) of the original application this answering Respondent respectfully states that the circular issued by Deputy Commissioner Kendriya Vidyalaya Sangathan referred to by the applicant pertains to personnel with Kendriya Vidyalaya Organisation and the same is not applicable to personnel working under Ministry of Defence. The applicant is governed by the Circular/Instruction/Order issued by the Ministry of Defence. Hence the claim of entitlement of SDA by the applicant on the basis of said circular is not tenable as such the original application is liable to be dismissed.

7. That as regards the contents of paragraph 4 (viii) of the original application this answering Respondent respectfully states

that as has been already stated the applicant is not eligible for entitlement of SDA vis-a-vis the Govt. of India, Ministry of Finance, Dept of Expenditure O M Dt 12.1.96 as well as the Hon'ble Supreme Court judgement Dt 20.9.94 passed in Civil Appeal No.3251 of 1993 as such the allegations of the applicant that the matter of granting SDA to the applicant has been delayed and he has been deprived of his legitimate due is not correct.

8. That as regards the contents of paragraph 5 (i to viii) of the original application this answering Respondent respectfully submits that under the facts and circumstances as stated above in the foregoing paragraphs the instant original application has no merit as such liable to be dismissed with costs.

9. That as regards the contents of paragraphs 6 and 7 of the original application this answering Respondent makes no comments.

10. That as regards the contents of paragraph 8 of the original application this answering Respondent respectfully submits that since the instant original application has no merit as such the applicant is not entitled any relief as prayed for. On that count the original application is liable to be dismissed.

VERIFICATION

I, Dr. Madhukar Chacharkar son of late P. D. Chacharkar Director of Defence Research Laboratory, Post Bag No.2, Tezpur, Assam, do hereby solemnly affirm and state that the statements made in this verification including these have been made in paragraphs ...1, 2, 3..... of the written statement are true to the best of my knowledge and belief and those have been made in paragraphs 4, 5, 6, 7..... are true to the best of my information which have been derived from the records and the rests are my humble submission before the Hon'ble Tribunal.

And I verify and sign this verification this the 9th day of March 2000.

DEPONENT

Michael
9/3/2000



DEFENCE RESEARCH & DEVELOPMENT ORGANISATION

Adv. No. 017/RAC/88

Openings For A Challenging and Rewarding Career in the Field of Defence Research And Development

The DRDO undertakes research and development projects for upgrading the technology to meet the multitudinous requirements of fighting forces of the country. Excellent career opportunities affording a challenging and rewarding work experience in different streams of disciplines exist. There are about 40 Laboratories/Establishments located all over the country equipped with the latest R&D facilities. Labs are located in Delhi, Bangalore, Hyderabad, Pune, Madras, Bombay, Dehradun, Cochin, Visakhapatnam, Balasore, etc.

Applications are invited for the following positions:-

Scientist 'F' (Rs. 5100-6300) — 8 Posts

Item No. 1 (Terminal Ballistic Research Lab, Chandigarh) — 1 post
Essential Qualifications: (i) At least second class Master's degree in Physics/Chemistry/Maths or Bachelor's Degree in Engineering from a recognised University or equivalent. (ii) Ten years research, design or development experience in the area of armour defeating projectiles and their immunity profiles, performance evaluation of terminal ballistics and having knowledge of physics or Chemistry of explosive/armour stores and special instrumentation required for ballistics/detonics studies of which two years should be in the capacity of senior scientist/R&D manager in a reputed R&D organisation. **Desirable Qualifications:** (i) Master's degree in Engineering or Doctorate degree in Physics/Chemistry/Maths.

Item No. 2 (Defence Research & Development Estt., Gwalior) — 1 post

Essential Qualifications: (i) At least second class Master's degree in Chemistry from a recognised university or equivalent. (ii) Ten years research and development experience in the synthesis and process development of Organophosphorus and other toxicological compounds having knowledge of instrumental/analytical techniques and detection/decontamination/protective measures of which two years should be in the capacity of a Senior Scientist/R&D Manager in a reputed Research and Development Organisation with proven R&D capabilities by way of Patents/Publications in reputed journals in the above mentioned areas. **Desirable Qualifications:** Doctorate degree in the relevant area.

Scientist 'E' — (Rs. 4500-5700) — 3 Posts

Item No. 3 (INMAS, DELHI) — 1 Post

Essential Qualifications: (i) At least second class Master's Degree in Organic/Pharmaceutical Chemistry/Bio-chemistry from a recognised university or equivalent. (ii) Ten years research and development experience in the area of Radiopharmaceuticals used in Nuclear Medicines. **Desirable Qualifications:** Doctorate Degree in the relevant field.

Item No. 4 (ATV, New Delhi) — 1 Post

Essential Qualifications: (i) At least second class Bachelor's degree in Metallurgical/Mechanical Engineering from a recognised University or equivalent. (ii) Ten years research, design or development experience in multidisciplinary research programmes involving shock vibration, stress analysis, reliability studies, material sciences and corrosion as evidenced by published work out of which two years should be in a responsible capacity. **Desirable Qualifications:** (i) Master's degree in Metallurgical/Mechanical Engineering.

Item No. 5 (Defence Research & Development Lab, Hyderabad) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Electronics/Telecommunications/Electronics and Communications/Computer Engg. from a recognised university or equivalent. (ii) Ten years' research, design and development experience in developing computer-based Management Information System for R&D projects of which at least three years should be in a responsible position. **Desirable Qualifications:** (i) Master's degree in Electronics/Telecommunication/Electronics and Communication/Computer Engg. (ii) Experience in planning and commissioning of communication/computer systems.

Scientist 'D' (Rs. 3700-5000) — 12 posts

Item No. 6 (DEBEL, Bangalore) — 1 post

Essential Qualifications: (i) A Medical qualification in the First Schedule or the Second Schedule or Part II of the Third Schedule to the Indian Medical Council Act 1956 (102 or 1956). Holders of Medical qualifications included in Part II of the said Third Schedule should also fulfill the conditions specified in sub-section (3) of Section 13 of the said Act. (ii) Post Graduate Degree qualification in Aviation Medicine. (iii) Seven years practical and Administrative experience in the field of Aviation Medicine.

Item No. 7 (Defence Electronics Research Laboratory, Hyderabad) — 1 post

Essential Qualifications: (i) At least Bachelor's degree in Electrical/Communication Engineering. (ii) 8 years research/design/or development experience in the area of Electronic Warfare and Radar Systems of

Item No. 8 (Defence Electronics Research Laboratory, Hyderabad) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Electronics Engg. from a recognised university or equivalent. (ii) Eight years research, design or development experience in the area of electronic warfare and radar systems. **Desirable Qualifications:** Master's Degree in Electronics Engg. with specialisation in Radar Engg.

Item No. 9 (Inst. of Nuclear Medicine & Allied Sciences, Delhi) — 1 post

Essential Qualifications: (i) At least second classes Master's degree in physics/Biophysics from a recognised University or equivalent. (ii) Eight years research, design or development experience in the field of Nuclear Magnetic Resonance Imaging & Spectroscopy of biological systems. **Desirable Qualifications:** (i) Doctorate degree in the relevant field. (ii) Proven ability to direct research in the above fields.

Item No. 10 (Interim Test Range, Balasore) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Computer science/Electronics Engineering. (ii) Eight years research, design or development experience of real time software on VAX 11/PDP-11, networking and system hardware maintenance. **Desirable Qualifications:** (i) Master's degree in Computer Science/Electronics Engineering. (ii) Experience on range software development and MIS/Software development and personal computers/UNIX and C.

Item No. 11 (Interim Test Range, Balasore) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Instrumentation/Electrical/Electronics & Telecommunication Engg. from a recognised University or equivalent. (ii) Eight Years' research, design or development experience in telemetry, telecommand and/or Instrumentation and/or process control and/or data recording, acquisition and reduction. **Desirable Qualifications:** Master's degree in the relevant area.

Item No. 12 (Electronics Radar & Development Estt., Bangalore) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Electronics/Electrical Engg. from a recognised University or equivalent. (ii) Eight years research, design or development experience in microwave transmitter systems, high voltage power supplies and control circuits and microwave measurement. Conversant with transfer of technology of the design to production agency. **Desirable Qualifications:** (i) Master's degree in the relevant area.

Item No. 13 (Defence Research & Development Lab, Hyderabad) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Electronics & Communication Engg. from a recognised university or equivalent. (ii) Eight years research, design or development experience in the area of Array Processing Techniques in Radar, Navigation and Signal Processing. **Desirable Qualifications:** (i) Master's degree in the relevant area.

Item No. 14 (Defence Research & Development Lab, Hyderabad) — 1 post

Essential Qualifications: (i) At least second class Master's degree in Mathematics/Physics from a recognised University or equivalent. (ii) Eight years research, design or development experience in Applied Mathematics/Theoretical Physics with knowledge of Scientific Programming/parallel computing/computational fluid Dynamics. **Desirable Qualifications:** (i) Doctorate degree in mathematics/Theoretical Physics. (ii) Experience in using mainframe computers.

Item No. 15 (ATV, New Delhi) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Metallurgical/Chemical Engineering from a recognised university or equivalent. (ii) Eight years research, design or development experience in dealing with Marine Metallurgy out of which at least 4 years experience in dealing with corrosion and its preventive measures. **Desirable Qualifications:** Master's degree in Metallurgical/Chemical Engineering with knowledge of CAD/MIS.

Item No. 16 (Naval Physical & Oceanographic Lab., Cochin) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Physics/Applied Physics or Bachelor's degree in Mechanical or Instrumentation Engg. from a recognised university or equivalent. (ii) Eight years research, design or development experience in instrumentation and measurement system out of which two years should be in a responsible capacity involving organising/co-ordinating group activities. **Desirable Qualifications:** (i) Doctorate degree in Physics/Applied Physics or Master's degree in Mechanical/Instrumentation Engg.

Item No. 17 (Addl Director of Aeronautics, Bangalore) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Mechanical/Aeronautical Engg. from a recognised university or equivalent. (ii) Eight years research, design or development experience in airworthiness/quality assurance of aircraft/gas turbine engines. **Desirable Qualifications:** (i) Master's degree in Mech/Aeronautical Engg.

Scientist 'C' (Rs. 3000-4500) — 22 posts**Item 18 (Microwave Tube R&D Centre, Bangalore) — 1 post**

Essential Qualifications: (i) At least second class Bachelor's degree in Electronics Engineering or Master's degree in Physics with specialisation in Electronics from a recognised University or equivalent. (ii) Four years research, design or development experience in the field of Microwave tubes/Microwave engineering. **Desirable Qualifications:** (i) Master's or Ph.D degree in the relevant field. (ii) Experience in Computer-Aided

- Design and Simulation in the field of Microwave tubes/Microwave engineering.

Item No. 19 (Interim Test Range, Balasore) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Electronics/Electrical/Communication Engg. with specialisation in optical image processing from a recognised University or equivalent. (ii) Four years research, design or development experience in modern photo/Image processing techniques/optical Imaging and interpretation. **Desirable Qualifications:** (i) Master's degree in Electronics/Electrical/Communication Engg. (ii) Experience in use of Cine/TV and high speed cameras and related equipment/processing.

Item No. 20 (Defence Electronics Application Lab., Dehradun) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Electronics & Communications Engineering/Telecommunications Engg. from a recognised University or equivalent (ii) Four years research, design or development experience in microwave/millimetric waves solid state circuits/sub-systems for communications/radar systems. **Desirable Qualifications:** (i) Master's degree in Telecommunications/ Electronics & Communications Engineering (ii) Knowledge of design/development of microwave/millimetric wave integrated circuits using computer software.

Item No. 21 (Air Force Training School, Jalahalli, Bangalore) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Electronics/Communication Engg. from a recognised university or equivalent. (ii) Four years research, design or development experience in digital Communication/Modern radar. **Desirable Qualifications:** (i) Doctorate degree in the relevant field. (ii) Candidates with experience in teaching will be preferred.

Item No. 22 (Addl. Director of Aero, Bangalore) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Aeronautical/Mechanical Engg. from a recognised university or equivalent. (ii) Four years research, design or development experience in the field of Aircraft Structures with special reference to use of composites and type certification of aircraft/Helicopter. **Desirable Qualifications:** Master's degree in Aeronautical/Mechanical Engineering.

Armament Research and Development Estt., Pune — 3 posts

Item No. 23: Essential Qualifications: (i) At least second class Bachelor's degree in Mechanical/Aeronautical engineering from a recognised university or equivalent. (ii) Four years research design or development experience in the field of configuration design of wind tunnel testing, post flight analysis, computational fluid dynamics. **Desirable Qualifications:** (i) Master's degree in Mech/Aero Engg.

Item No. 24: Essential Qualifications: (i) At least second class Bachelor's degree in Mechanical engineering from a recognised university or equivalent. (ii) Four years research, design or development experience in experimental stress analysis, vibrational analysis of externally excited systems and application of finite element technique for stress analysis. **Desirable Qualifications:** Master's degree in Mechanical engineering.

Item No. 25: Essential Qualifications: (i) At least second class Bachelor's degree in Mechanical engineering from a recognised university or equivalent. (ii) Four years research, design or development experience in the field of complex mechanisms for high reliability/high speed automatic object handling and transfer systems. Thoroughly conversant with the kinematics and motion analysis of such mechanisms along with dynamics and force analysis required for strength calculations and material selection. **Desirable Qualifications:** (i) Master's degree in Mechanical Engineering. (ii) Knowledge of modern manufacturing and inspection methods of precision components.

Defence Metallurgical Research Lab. Hyderabad — 2 posts

Item No. 26: Essential Qualifications: (i) At least second class Bachelor's degree in Mechanical Engineering from a recognised university or equivalent. (ii) Four years research, design or development experience in application of finite element technique to engineering problems. **Desirable Qualifications:** (i) Master's degree in Mechanical Engineering. (ii) Experience and publications in the field of dynamic fracture.

Item No. 27: Essential Qualifications: (i) At least second class Bachelor's degree in Chemical or Metallurgical Engineering. (ii) Four years experience in design/operation/maintenance of microprocessor based process control instrumentation for Chemical/Metallurgical plants. **Desirable Qualifications:** (i) Master's degree in Chemical or Metallurgical engineering. (ii) Advanced studies in the areas of reaction engineering and process kinetics and transport phenomena.

Item No. 28 (ATV, New Delhi) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Computer Science from a recognised University or equivalent. (ii) Four years' research and development experience in system analysis and design in a research orgn. **Desirable Qualifications:** (i) Master's degree in Computer Science and knowledge of Computer Languages.

Institute Nuclear Medicine & Allied Sciences, Delhi — 4 posts

Item No. 29: Essential Qualifications: (i) At least second class Bachelor's degree in Life Sciences from a recognised University or equivalent. (ii) Four years' research and development experience in the field of molecular genetics/radiation genetics. **Desirable Qualifications:** (i) Doctorate degree in the relevant field. (ii) Experience in the field of cell and molecular biology and recombinant DNA techniques.

Item No. 30: Essential Qualifications: (i) A medical qualification included in the First Schedule or the Second Schedule or Part II of the Third Schedule to the Indian Medical Council Act 1956 (102 of 1956). Holders of Medical qualifications included in Part II of the said Third Schedule should also fulfil the conditions specified in sub-section (3) of section 13 of the said Act. (ii) Post graduate degree in Radiodiagnosis/Radiotherapy. (iii) Three years practical and administrative experience in the field of NMR imaging and spectroscopy.

Item No. 31: Essential Qualifications: (i) At least second class Master's degree in Physics/Bio-Chemistry/Physical Chemistry from a recognised University or equivalent. (ii) Four years' research and development experience in the field of molecular/cell Biology. **Desirable Qualifications:** (i) Doctorate degree in the relevant field. (ii) Experience in studies pertaining to Magnetic Resonance of Biological Systems.

Item No. 32: Essential Qualifications: (i) A medical qualification included in the First Schedule or the Second Schedule or Part II of the Third Schedule to the Indian Medical Council Act 1956 (102 of 1956). Holders of Medical qualifications included in Part II of the said Third Schedule should also fulfil the conditions specified in Sub-section (3) of section 13 of the said Act. (ii) Post graduate degree in Radiodiagnosis/Imaging/Diploma in Radiation Medicine. (iii) 3 years practical and administrative experience in the field of NMR Imaging and spectroscopy.

Naval Chemical and Metallurgical Lab. Bombay — 2 posts

Item No. 33: Essential Qualifications: (i) At least second class Bachelor's degree in Mechanical/Metallurgical Engg. from a recognised University or equivalent. (ii) Four years' research, design or development experience in the areas of solidification structure property correlation in cast irons and in the use of sophisticated equipment for

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Item No. 43 (Def. Research Lab., Tezpur & Def. Agriculture Lab., Almora) — 2 posts (UR—1, ST—1)

Essential Qualifications: (i) At least second class Master's degree in Zoology with specialisation in Entomology/Cytogenetics from a recognised university or equivalent. **Desirable Qualifications:** (i) Doctorate degree in Entomology/Cytogenetics. (ii) Experience in working at high altitude/temperate climate.

Item No. 44 (Defence Research Lab., Tezpur) — 1 post (UR)

Essential Qualifications: (i) At least second class Bachelor's degree in Animal Husbandry/Veterinary Science from a recognised university or equivalent. **Desirable Qualifications:** (i) Doctorate degree in Animal Husbandry/Veterinary Science. (ii) Experience of working in the relevant field at high altitudes.

Item No. 45 (Defence Research Lab., Tezpur) — 1 post (UR)

Essential Qualifications: (i) At least second class Bachelor's degree in Biochemistry from a recognised university or equivalent. **Desirable Qualifications:** (i) Doctorate degree in Biochemistry. (ii) Experience in working in the relevant field at high altitude.

Item No. 46 (Defence Lab., Jodhpur) — 8 posts (UR—4, SC—2, ST—2)

Essential Qualifications: (i) At least second class Bachelor's degree in Physics/Applied Physics/Instrumentation with specialisation in Infra red/remote sensing/solid state Physics from a recognised university or equivalent. **Desirable Qualifications:** Doctorate degree in Remote Sensing/Infra red/solid state Physics.

Item No. 47 (Naval Chem & Metallurgical Lab, Bombay & Terminal Ballistics Research Lab., Chandigarh) — 2 posts (UR—1, ST—1)

Essential Qualifications: (i) At least second class Bachelor's degree in Chemical Engineering from a recognised university or equivalent. **Desirable Qualifications:** (i) Master's degree in Chemical Engineering. (ii) Experience in Process development/Reaction kinetics/Polymer Science and Technology.

Item No. 48 (Defence Metallurgical Research Lab/Naval Chemical & Metallurgical Lab, Bombay) — 4 posts (UR—2, SC—1, ST—1)

Essential Qualifications: (i) At least second class Bachelor's degree in Metallurgical Engineering or Master's degree in Material Science from a recognised university or equivalent. **Desirable Qualifications:** Master's degree in Metallurgical Engineering or Doctorate degree in Material Science.

Item No. 49 (Naval Chemical & Metallurgical Lab, Bombay) — 1 post (UR)

Essential Qualifications: (i) At least second class Bachelor's degree in Ceramics Engineering from a recognised university or equivalent. **Desirable Qualifications:** Master's degree in Ceramics Engineering.

Item No. 50 (Defence Lab, Jodhpur) — 2 posts (UR)

Essential Qualifications: (i) At least second class Bachelor's degree in Organic/Physical Chemistry from a recognised university or equivalent. **Desirable Qualifications:** Doctorate degree in the relevant fields.

Item No. 51 (INS, Lonavala) — 2 posts (UR—1, ST—1)

Essential Qualifications: (i) At least second class Bachelor's degree in Mechanical Engineering from a recognised university or equivalent. **Desirable Qualifications:** (i) Master's or Doctorate degree in Mechanical Engineering. (ii) Experience of teaching graduate classes in the above discipline.

Item No. 52 — 4 posts (UR—2, SC—1, ST—1)

Essential Qualifications: (i) At least second class Bachelor's degree in Engineering or Master's degree in Science from a recognised university or equivalent. (ii) Master of Business administration degree with specialisation in Personnel Management/Financial Management. **Desirable Qualifications:** Master's degree in Engg. or Doctorate degree in Science.

Item No. 53 — 4 posts (UR)

Essential Qualifications: (i) A medical qualification included in the First Schedule or the Second Schedule or Part II of the Third Schedule to the Indian Medical Council Act 1956 (109 of 1956). Holders of Medical qualifications included in part II of the said Third Schedule should also fulfil the conditions specified in Sub-section (3) of section 13 of the said Act. (ii) Completion of compulsory rotating Internship. **Desirable Qualification:** Post Graduate degree in any specialisation or Diploma in radiation medicine.

Chief Construction Engineers (Rs. 5100-5700) — 2 posts (Non-DRDS)

Item No. 54 (Directorate of Works, New Delhi) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Civil/Mechanical/Electrical Engineering/Architecture from a recognised university or equivalent. (ii) Twelve years experience in planning or

construction work.

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execution of civil works. **Desirable Qualifications:** Experience in planning or execution of major time-bound projects of Workshops/factories/Research Establishments.

Item No. 55 (Director of Estate) — 1 post

Essential Qualifications: (i) At least second class Bachelor's degree in Civil/Electrical/Mechanical Engineering or Architecture from a recognised university or equivalent. (ii) Nine years experience in planning or execution of works. (iii) Experience in planning/execution of major time-bound projects of workshops/factories/Research Establishments OR Experience in Estate Management (i.e. encroachments, development, usufructs and litigation etc.); Provision of civic amenities for inhabited estates, arboriculture and environmental health, civic taxes etc; and expert knowledge of Land Acquisition Laws, Land valuation techniques, rules related to negotiated purchase/hiring of immovable property. **Desirable Qualifications:** Knowledge of Scales of accommodation, Budget monitoring and quantity surveying.

GENERAL CONDITIONS

1. Posts at Nos. 21, 41 and 51 are outside DRDO but are encadred to Defence Research & Development Service (DRDS).

2. Posts of Chief Construction Engineers (at S. Nos. 54 & 55) are in DRDO but are encadred to Defence Research & Development Service (DRDS).

2. Promotion Prospects: DRDO offers excellent opportunities for career advancement as Scientists. Result-oriented motivated scientists can look forward to promotions to following grades of scientists:

(i) Scientist 'C': Rs. 3000-4500, (ii) Scientist 'D': Rs. 3700-5000, (iii) Scientist 'E': Rs. 4500-5700, (iv) Scientist 'F': Rs. 5100-6300, Scientist 'G': Rs. 5900-7300.

4. Age Limits: (i) For Scientist 'B': Not exceeding 28 years. (ii) For Scientist 'C' not exceeding 35 years, (iii) For Scientist 'D' not exceeding 45 years, (iv) For Scientist 'F' not exceeding 50 years. Age is relaxable by 5 years in case of Govt. servants and those belonging to Scheduled Caste and Scheduled Tribes communities. Crucial date for determining age is 31 August 1988. → 31st May 89

5. Method of applying: Neatly type-written applications should be sent to Director, Recruitment & Assessment Centre, Lucknow Road, Timarpur, Delhi-110 007, preferably by Registered cover, supercribed "Application for the post of Scientist —" "Item No. —" on plain paper in the prescribed format (reproduced below) accompanied by a crossed non-refundable Postal Order of the value of Rs. 8/- drawn in favour of Senior Accounts Officer, Recruitment & Assessment Centre, DRDO, payable at New Delhi. There is no fee for SC/ST candidates. Last date of receipt of applications is 31 August 1988. In respect of candidates from Andaman & Nicobar Islands, Lakshadweep and abroad, last date of receipt of applications is 4 September 1988. → 14 Sept 89

6. Method of Selection: A written test may be conducted for certain posts at selected places. No TA/DA would be admissible for this purpose. Persons called for interview would be reimbursed actual train/bus fare by shortest route limited to second class rail fare from the normal place of residence to the place of interview.

7. Only Indian nationals need apply.

8. Candidates should send two self addressed unstamped envelopes of 23 x 10 cms alongwith the application.

9. One copy of recent passport size photograph should be pasted on right hand corner of the first page of application.

10. Attested copies of certificates/testimonials should be attached to the application form. Self attested copies will be accepted. NO ORIGINALS SHOULD BE FORWARDED.

11. Candidates will have to produce original certificates at the time of interview.

12. Incomplete applications or those received late will be rejected and no correspondence would be entertained in this regard.

13. The prescribed Essential Qualifications are minimum and the mere possession of the same does not entitle candidates to be called for interview. Where the number of applications received in response to an advertisement is large and it will not be convenient or possible for the Recruitment & Assessment Centre (RAC) to interview all these candidates, the RAC may restrict the number of candidates for interview to a reasonable limit on the basis of Qualifications and Experience higher than the minimum prescribed in the Advertisement or by holding a Screening Test.

14. In case SC/ST candidates are not available in requisite number, general candidates will be considered for the posts reserved for SC/ST.

15. CANDIDATES WORKING IN GOVERNMENT/PUBLIC SECTOR UNDERTAKINGS/AUTONOMOUS ORGANISATIONS MUST APPLY THROUGH PROPER CHANNEL. THEY SHALL NOT BE INTERVIEWED IF THEY FAIL TO PRODUCE A 'NO OBJECTION' CERTIFICATE FROM THEIR EMPLOYER AT THE TIME OF INTERVIEW.

16. Prescribed essential qualifications are the mere possession of the same does not entitle candidates to be called for interview.

17. Candidates desirous of applying for more than one post separately for posts indicating Item No. of the posts.

18. Candidates on appointment will have the opportunity to do Ph.D with external registration and may be sponsored for a Ph.D.

19. Opportunities are also available for study leave for candidates for higher studies abroad.

20. DRDS Officers may be sponsored for training abroad.

21. Though initial place of posting indicated against certain posts, yet candidates have the liberty to serve anywhere in India.

22. Handwritten applications will not be entertained.

23. Number of posts against each item is tentative and may vary.

24. All extra sheets used by the candidates MUST be duly authenticated by them.

25. Knowledge of French, German, Russian, Japanese and Chinese is a desirable qualification for all posts.

CANVASSING IN ANY FORM WILL MEAN DISQUALIFICATION.

PROFORMA APPLICATION

Application for the post of Scientist Item No. _____

1. Advertisement No. _____ Affix Passport size Photograph

2. Item No. _____ latest Photograph

3. Details of Postal Order(s) _____ No. Date and Amount :

4. Name in full (Sri/Smt/Km) (in block letters) _____

5. (a) Date of Birth (in Christian era in figures) _____ (b) Age as on 31 Aug. 1988.

6. Nationality : May 89

7. Marital Status : _____

8. Father's/Husband's name : _____

9. Address for correspondence : _____

10. Permanent Address (in block letters with pin code) : _____

11. Nearest Railway Station : _____

12. Whether belong to SC/ST (If yes, attach certificate) : _____

13. Educational Qualifications :

Sr. No.	Course Passed	University/ Institution/ Board	Year of Passing	Subject taken	Percentage of Marks (Attach attested copies)

*In chronological order from X Standard (SSLC/HS/HSC) onwards

14. Professional Training :

Organisation :	Period From _____ To _____	Details of Training

15. Employment Record :

Name & address of employer/	Period of service from to	Designation of the post held/Name of Estt.	Scale of pay of each post	Detailed description of work	Reasons leaving

16. Present Basic pay : _____

Total emoluments : _____

Salary expected : _____

17. Minimum joining time required : _____

18. Resume of research work/experience, if any : _____

19. Field of special interest : _____

20. Are you under any contractual obligations to serve Central/State Govt./other public sector undertaking or Autonomous body and if so the details : _____

21. Details of relatives already employed in DRDO : _____

Name of Relatives	Relationship	Lab/Estt. In	Post Held

22. Have you applied for any post in DRDO during the past two years? If yes give particulars : _____

Sr. No. and Date of App.	Name of Post Discipline	Date of Interview	Remarks

23. Any other information you may wish to add (Use separate sheet if necessary)

24. Declaration :

I declare that the foregoing information is correct and complete to the best of my knowledge and belief and nothing has been concealed/distorted at any time. I am found to have concealed/distorted any information, my appointment shall be liable to summary termination without notice/compensation. I will, if and when required, take up duty in discharge of government assignments anywhere in India.

Place : _____ Date : _____

Signature of Cand

24 Aug 88

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INDIAN EXPRESS Bangalore Wednesday Au



**Ministry of Defence
Defence Research & Development
Organisation
RECRUITMENT & ASSESSMENT
CENTRE,
Lucknow Road, Delhi-110 007**

CORRIGENDUM/ADDENDUM TO ADVT. NO. 017/RAC/88
Reference davy Advt. No. 88/288 published in these columns
regarding filling up the various posts of Scientists.

CORRIGENDUM

(1) For : "Item No. 54 (Directorate of Works, New Delhi) —
1 Post"
Read : "Item No. 54 (Directorate of Works, New Delhi) —

2 Post"

(2) For : Item No. 55 (Director of Estates) — 1 Post"
Read : "Item No. 55 (Director of Estates) — 1 Post
(Pay Scale Rs. 4100-5300)"

(3) UNDER "GENERAL CONDITIONS"

2. For : "Posts of Chief Construction Engineers for S. Nos.
54 & 55 are in DRDO but are encadred to Defence
Research & Development Service (DRDS)"

Read : "Posts of Chief Construction Engineers/Deputy
Chief Construction Engineers (S. Nos. 54 to 56) are in
DRDO but are NOT encadred to Defence Research &
Development Service (DRDS)."

(4) UNDER AGE LIMITS

For : "For Scientist 'D' not exceeding 45 years"
Read : "For Scientist 'D' & 'E' not exceeding 45 years"

ADDENDUM

Add : Item No. 56 (Deputy Chief Construction Engineer/
Project Manager) — 1 Post (Pay Scale Rs. 3700-5000).
Essential Qualifications:

(i) At least Bachelor's degree in Civil/Electrical/Mechanical
Engineering or Architecture from a recognised university or
equivalent.

(ii) 6 Years' experience in Planning & Acquisition of Works,
(iii) Experience in Planning/Acquisition of major time bound
projects of workshops/factories/research establishments.

Desirable Qualifications: Knowledge of scales of accommoda-
tion, Budget control and monitoring and formulation and
planning of civil works.

All general conditions etc. remain same. However, last date
for receipt of applications for this post is 12 Sept. 88 for
candidates from the mainland and 26 Sept. 88 in case of
candidate from Andaman & Nicobar Islands and abroad etc.

davy 88/323



**Ministry of Defence
Defence Research & Development
Organisation
RECRUITMENT & ASSESSMENT
CENTRE,
Lucknow Road, Delhi-110 007**

CORRIGENDUM

ADDENDUM TO ADVT. NO. 017/RAC/88

Reference davy Advt. No. 88/288 published in these columns
regarding filling up the various posts of Scientists.

Add : Item No. 53-A (DESIDOC) — Scientist 'B' — 2 posts
Essential Qualifications: (i) At least second Class Master
degree in Science or 2nd Class Bachelor's Degree in
Engineering or Technology from a recognised university/o
equivalent.

Desirable Qualifications: (i) Experience in the editing and
production of Scientific/Technical publications. OR Experi-
ence in supervisory capacity in a phototypesetting cum offset
printing press. (ii) Diploma or Degree in Journalism from
recognised university/institution.

All general conditions etc. remain same. However, last day
for receipt of applications for this post is 12 Sept. 88 for
candidates from the mainland and 26 Sept. 88 in case of
candidate from Andaman & Nicobar Islands and abroad etc.

davy 88/341

29/8/88 *firewstar*
James

10-115-229
REGISTERED

No. 13889/1/RD/Pers-5

BHARAT SARKAR

RAKSHA MANTRALAYA

ANUSANDHAN TATHA VIKAS SANGATHAN

DHQ PO NEW DELHI - 110 011

24 April 1989

ANNEXURE-B

To

✓ Dr. ASOKE KUMAR SANNIGRAHI
All India Soil and Land Use Survey
424/95/2, 6th Main, 15th Cross
Malleswaram, Bangalore - 560 003.

Subject : APPOINTMENT TO THE POST OF SCIENTIST 'B' IN DRDO.

Sir,

I am directed to say that the President is pleased to offer you a post of Scientist 'B' (Agriculture Science) (Group 'A' Gazetted) in the Defence Research and Development Service on adhoc basis for a period of one year on a pay of Rs. 2200/- (Rupees two thousand two hundred only) per month in the pay scale of Rs. 2200-75-2800-EB-100-4000/- You will also be entitled to draw allowances at the rates permissible to Central Government Servants of equivalent rank from time to time.

2. Your appointment is subject to your being found medically fit by a Medical Board. The date, time and place of Medical Examination will be communicated to you directly by the Medical Authorities. No travelling allowance will be admissible to you in respect of journeys performed in connection with Medical Examination.

3. The appointment may be terminated at any time by a Month's notice given by either side without assigning any reason. The Appointing Authority, however, reserves the right of terminating your services at any time by making payment to you of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

4. You will be liable to serve anywhere in India.

5. You will not be entitled to any travelling allowance for joining the appointment.

6. You will be required to take oath/affirm in the following form:-

"I do solemnly affirm that I will be faithful and bear true allegiance to India and to the Constitution of India as by Law Established

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AT 12⁰⁰

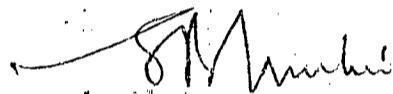
that I will uphold the sovereignty and integrity of India and that I will carry out the duties of my office loyally and with impartiality. So help me God."

7. In accordance with the Central Civil Services (Conduct) Rules, 1964, you will not be eligible for appointment under Government of India, if you have more than one spouse living. You are, therefore, requested to complete the declaration in the attached form and forward it to this Department alongwith your acceptance.

8. If any declaration given or information furnished by you proves to be false or if you are found to have wilfully suppressed any material information, you will be liable to removal from the service and such other action as Government may deem necessary.

9. If you accept the offer on the terms and conditions detailed above you should intimate your acceptance of the offer to this Department within ten days of receipt of this letter and should report for duty to the Director, DPL, Tezpur within fifteen days of the date you are declared medically fit by this Department after scrutiny of your Medical Board proceedings.

Yours faithfully,


(Dr. S.B. KAUSHIK)
JOINT DIRECTOR OF PERSONNEL

Copy to:-

The Director
Defence Research Lab.,
Post Bag No.2,
Tezpur, Assam - 784 001

: Dr. Sannigrahi has been declared fit for appointment in DRDO and may be allowed to assume the appointment. His Medical Board Proceedings are sent herewith.

RD/Pers-6

DRDO/Personnel

RD/Pers-8

13
ANNEXURE - R³

31

From:

Dr A.K. Sannigrahi,
All India Soil & Land Use Survey,
424/95/2, 6th Main, 15th Cross,
Mallewaram, Bangalore-560 003.

To,

The Joint Director of Personnel,
Bharat Sarkar,
Raksha Mantralaya,
Anusandhan Tatha Vikas Sangathan
Sangathan, DHQ PO NEW DELHI 110 011.

*Open for Job
on 03 May 89.
Finalities of job
are complete
Sir.*

Sub: Acceptance of Offer of Appointment
Scientist 'B' - Defence Research
Laboratory at Tezpur.
Ref: 13889/1/RD/Pers-5 dtd. 24th April 1989.
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With reference to the subject cited above, I hereby
accept the offer of appointment of Scientist 'B' Post at
Defence Research Laboratory at Tezpur, Assam.

13889/1/RD/Pers-5 dtd. 24th April 1989.
I have requested the Chief Soil Survey Officer, All
India Soil & Land Use Survey, Ministry of Agriculture, IARI Bldgs,
New Delhi-110 012, to relieve from the present post to enable
me to join as Scientist 'B' at Defence Research Laboratory
at Tezpur on 5th May 1989 afternoon. I am likely to join at
Tezpur on 9th May 1989.

Declaration form regarding marital status is enclosed
herewith as desired by you for further needful in the matter.

Thanking you,

Yours faithfully,
A.K.Sannigrahi
(A.K. SANNIGRAHI)

Bangalore 560 003
Dated: 28.4.1989.

Encl: as above.

✓ Copy for information to: The Director, Defence Research Laboratory,
Post Bag No.2, Tezpur, Assam- 784 001.

A.K.Sannigrahi
(A.K. SANNIGRAHI)

14 ANNEXURE-R¹

32
No. F.20-109/83.BRC / 1729/4 30/4
Government of India,
Office of the Soil Survey Officer,
All India Soil & Land Use Survey
424/95/2, 6th Main Rd, 15th Cross,
Malleswaram, Bangalore-560003

Dated: 5.5.1989

RELIEVING ORDER

With reference to the resignation letter dated 28.4.1989 from Dr A.K. Sannigrahi, Senior Research Assistant, Bangalore Regional Centre, in view of his selection and appointment under the Defence Research & Development Service, vide their letter No.13889/1/RD/Pers-5 dtd. 24.4.1989, Sri A.K. Sannigrahi is being relieved today the 5.5.1989 afternoon to enable him to join the Post of Scientist 'B' (Agricultural Science) in the Defence Research and Development Service. Dr A.K. Sannigrahi, is being relieved of his duties from the post of Senior Research Assistant, Bangalore.

These ~~new~~ orders are subject to final approval of the Chief Soil Survey Officer, AIS & LUS, New Delhi. Any recoveries identified subsequently shall be payable by Dr A.K. Sannigrahi.

Akmkr/5/5/89
(A.K. MUKHI)
SOIL SURVEY OFFICER.

NO.

Dated: 5.5.1989

Copy to : The Chief Soil Survey Officer, AIS & LUS, IARI Bldgs, New Delhi.

P.A.O. Sashtri Bhavan, New Delhi

Smt. K.G. Indiramma, Head Clerk, AIS & LUS Bangalore for further needful.

Sri V.S. Manjunath Rao, U.D.C. Bangalore.

akm/kr

SOIL SURVEY OFFICER.

15

No. 11(3)/95-E.II(B)

Government of India

Ministry of Finance

Department of Expenditure

12th Jan. 1996

OFFICE MEMORANDUM

Subject: Sub: Special Duty Allowance for civilian employees of
Ministry and the Central Government serving in the State and
Union Territories of North Eastern Region-regarding.

The undersigned is directed to refer to this
Department's OM No. 20014/3/83-E.IV dated 14.12.83 and
20.4.1987 read with OM No. 20014/16/86-E.IV/E.II(B) dt.
1.12.88 on the subject mentioned above.

2. The Government of India vide the
abovementioned OM dt. 14.12.83 granted certain
incentives to the Central Government civilian employees
posted to the NE Region. One of the incentives was
payment of a 'Special Duty Allowance' (SDA) to those who
have "All India Transfer Liability".

3. It was clarified vide the above-mentioned OM
dt. 20.4.1987 that for the purpose of sanctioning
'Special Duty Allowance', the All India Transfer
Liability of the members of any service/cadre or
incumbents of any post/group of posts has to be
determined by applying the tests of recruitment zone,
promotion zone etc. i.e. whether recruitment to
service/cadre/post has been made on all India basis and
whether promotion is also done on the basis of an all
India common seniority list for the service/cadre/post as
a whole. A mere clause in the appointment letter to the
effect that the person concerned is liable to be
transferred anywhere in India, did not make him eligible
for the grant of SDA.

4. Some employees working in the NE Region
approached the Hon'ble Central Administrative Tribunal
(CAT) (Guwahati Bench) praying for the grant of SDA to
them even though they were not eligible for the grant of
this allowance. The Hon'ble Tribunal had upheld the
prayers of the petitioners as their appointment letters
carried the clause of All India Transfer Liability and,
accordingly, directed payment of SDA to them.

5. In some cases, the directions of the Central
Administrative Tribunal were implemented. Meanwhile, a
few Special Leave Petitions were filed in the Hon'ble
Supreme Court by some Ministries/Departments against the
Orders of the CAT.

6. The Hon'ble Supreme Court in their judgement delivered on 20.9.94 (in Civil Appeal no. 3251 of 1993) upheld the submissions of the Government of India that Central Government civilian employees who have all India transfer liability are entitled to the grant of SDA, on being posted to any station in the NE Region from outside the region and SDA would not be payable merely because of the clause in the appointment order relating to All India Transfer Liability. The apex Court further added that the grant of this allowance only to the officers transferred from outside the region to this region would not be violative of the provisions contained in Article 14 of the Constitution as well as the equal pay doctrine. The Hon'ble Court also directed that whatever amount has already been paid to the respondents or for that matter to other similarly situated employees would not be recovered from them in so far as this allowance is concerned.

7. In view of the above judgement of the Hon'ble Supreme Court, the matter has been examined in consultation with the Ministry of Law and the following decisions have been taken:

8. i) The amount already paid on account of SDA to the ineligible persons on or before 20.9.94 will be waived; &
- ii) The amount paid on account of SDA to ineligible persons after 20.9.94 (which also includes those cases in respect of which the allowance was pertaining to the period prior to 20.9.94, but payments were made after this date i.e. 20.9.94) will be recovered.

8. All the Ministries/Departments etc. are requested to keep the above instructions in view for strict compliance.

9. In their application to employees of Indian Audit and Accounts Department, these orders issue in consultation with the Comptroller and Auditor General of India.

10. Hindi version of this OM is enclosed.

(C.Balachandran)
Under Secy to the Govt of India

FA
All Ministries/Departments of the Govt. of India, etc.
etc.
Copy (with spare copies) to C&AG, UPSC etc. as per standard endorsement list.